

Marine Products Exports Development Authority or with the State Government's Brackish Water Fisheries Development Agency. Shrimp culture was revived in 1995 after the bitter experience of 1994 following mass mortality of shrimps due to SMBV viral attack.

Shrimp culture in the State of Andhra Pradesh, in normal conditions, contributed at least Rs. 600 crore in foreign exchange. Krishna District cultivates shrimps in about 30,000 hectares followed by 10,000 hectares in West Godavari District, 8000 hectares in East Godavari District and 5000 hectares in Nellore district. The coastal districts have been exposed to the vagaries of nature, particularly cyclones.

I, therefore, request the Union Government to provide assistance to each farmer immediately as otherwise they will shift to other cultivation resulting in a huge loss in foreign exchange.

(vii) Need to provide financial assistance for early completion of the Teesta Barrage Project of North Bengal

SHRI AMAR ROY PRADHAN (Coochbehar) : Sir, Teesta Barrage Project is an irrigation cum power project and is a life line of North Bengal. It has a potentiality of irrigation of 14.65 lakh hectares of land and production of 10,006.80 megawatt hydel power. According to agro-economic expert opinion, 60 lakh metric tonne more foodgrains will be produced. More than 65 lakh mandays could have been created if the project would have been completed.

This project was started in 1976. But during the last more than twenty years period, the project could not provide five per cent of the irrigation water against its capacity. Till date, about Rs. 400 crore have been spent on this project by the State Government of West Bengal out of its limited resources. The remaining Rs. 100 crore have been given by the Central Government for this project as loan/aid. It is very much clear that due to paucity of funds with the State Government during the last 20 years, the project could not be completed.

Hence, I would request the Central Government to declare this project a national project and to come forward with sufficient funds for the early completion of the project keeping in view its importance without any further delay.

(viii) Need to initiate action on setting up separate Uttaranchal State

[Translation]

SHRI BACHI SINGH RAWAT 'BACHDA' (Almora) : Mr. Chairman, Sir, the demand for a separate Uttaranchal State consisting of hilly districts of Uttar Pradesh has been made for the past several years. The resolution for the formation of a separate Uttaranchal State has been passed and forwarded twice by the Uttar Pradesh Assembly to the Union Government.

People launched a massive movement in support of this demand which resulted in loss of life and property.

Hon'ble Prime Minister made an announcement from the Red Fort on the 15 August 1996 regarding formation of a separate Uttaranchal State. Despite making several such announcements, the Central Government has not taken any action in this regard so far, as a result of which there is a great resentment among the people of the region which could become fiercer at any time.

Therefore, in view of the seriousness of situation, Hon'ble Prime Minister and the Central Government are requested to take necessary steps for setting of separate Uttaranchal State in this very Session.

[English]

SHRI P.R. DASMUNSI (Howrah) : Mr. Chairman, Sir, I rise to express my views concerning the procedure about Matter Under Rule 377.

Whenever I tabled any matter under Rule 377, I was advised by the Notice Office that any matter pertaining to the development of a State drawing the attention of the Central Government cannot be taken up.

Now several mentions relating to the States and drawing the attention of the Central Government have been admitted. But in my case, for the last two Sessions whenever I tabled any notice for special mention concerning urban development, the Table Office and the Notice Office advised me that I could not table that because that was a matter concerning the State and the Government of India was not involved.

I am not able to follow this double thinking. So, a clear direction should be given.

MR. CHAIRMAN : All right. I am not giving any ruling on this. You have brought it to the notice of the House. The concerned people will take care of that. Now we take up further discussion on the Delhi Development (Amendment) Bill.

(Interruptions)

16.54 hrs.

**DELHI DEVELOPMENT (AMENDMENT)
BILL - Contd.**

SHRI JAG MOHAN (New Delhi) : Sir, when the House adjourned, I was trying to invite the attention of the House through you and the hon. Minister and also the Prime Minister, who was present at that time, how this great and historic city was being ravaged and raped by the vested interests. I was also trying to invite the attention of the Prime Minister to the fact that the